NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No 177/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

Deepweld Agencies V/s

Vidhyavasini Steel Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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I am withdrowing the matter as claim amount is very less.

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-2-<u>ORDER</u>

T.C.P. No. 177/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- Because of the reason that the debt amount is less than the prescribed limit of the Insolvency Code, therefore, the Learned Representative of the Petitioner is seeking permission suo moto to withdraw the Petition. It is duly recorded in the Order Sheet. Granted.
- 3. The Petition is disposed of as Withdrawn. To be consigned to records.

Sd/- ~~ ,

Bhaskara Pantula Mohan Member (Judicial) 05.01.2018. M.K. Shrawat Member (Judicial)

Sd/-